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CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Review Petition No. 50/93 in
Original Application No. 351/92

Shri Pandurang Nasudeo Moharil

... Applicant

V/s.

Govt. of India,
Ministry of Railways
Rail Mantralaya
Rail Bhavan
New Delhi.

General Manager
Central Railway
Bombay VT

Divisional Railway Manager
Personal Central Railway
Nagpur.

... Respondents.

CORAM: Hon'ble Shri M.Y. Priolkar, Member (A)

Tribunal's order on Review Petition by Circulation

Dated: 15-7-1993

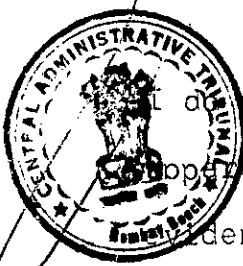

This review petition has been filed
by the applicant in OA 351/92 against my judgement
dated 19.1.92 by which the application was dismissed.

The review of the judgement is sought on the ground that
it is erroneous on merits and is also based on erroneous
assumptions which are apparent on the face of the
record, but nowhere in the petition the applicant has
pointed out any specific error on the face of record.

What is pointed out is that, according to the applicant,
there is incorrect interpretation of various rules
governing the pay fixation and also that certain
judicial decisions which are now quoted in the review
petition by the applicant have not been followed or
discussed in the judgement. What, in fact, the review
petitioner is asking is, therefore, the review of the
judgement on the ground that it is erroneous on merits
and needs re-consideration. In view of the various
arguments which are now elaborated in the review
petition, this will not, however, come within the scope
of a review.

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After going through the review petition I do not find any error of fact or of law which is apparent from record in the judgement nor any additional evidence which was not available at the time when the judgement was delivered. I do not, therefore, see any justification warranting a review of judgement dated 19.1.92. The review petition is therefore rejected.


(M.Y.PRIOLKAR)
MEMBER (A)

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